

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 343/2002 IN
RA NO. 211/2002
MA NO. 1998/2002
OA NO. 607/2002

This the 30th day of December, 2002

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Mohd. Ibrahim
S/o Sh. Haji Abdul Hamid
Gali No. 2/Tughlakabad Extn.
New Delhi-110019.

(By Advocate: Sh. S.C. Luthra)

Versus

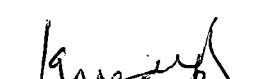
1. Sh. V.P. Singh,
Director Postal Services (Head Quarters),
O/o The Chief Postmaster General,
Department of Posts,
U.P. Circle,
Lucknow-226001 (U.P.).
2. Sh. Shiv Nath Singh
Senior Superintendent
R.M.S. "O" Division,
Railway Mail Service,
Department of Posts,
Lucknow-226004.

(By Advocate: Sh. M.M. Sudan)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

As far RA is concerned, we have heard the learned counsel for the parties. The only ground taken by the respondents for not deciding the representation is that while they were processing they received an order regarding proclamation of the application under Section 82 & 83 of CRPC as he has been declared as proclaimed offender. So they have not decided the representation and it is still pending. There is no error apparent on the face of the record. Hence, RA is dismissed.


(KULDIP SINGH)
Member (J)

'sd'


(V.K. MAJOTRA)
Member (A)